

18.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Shri Parmod Singh, Ld. PP for CBI.

HIO SI Umesh Kaushik.

Accused persons Ramesh Chandra (A-3), Upma Chandra (A-5) and Seema Manga (A6) are present on bail.

Sh. Harsh Sharma, Ld. Counsel for A-2 Neeraj Walia.

Sh. Bhavook Chauhan, Ld. Counsel for A-6 Seema Manga.

Sh. Vishal Gosain and Ms. Maulshree Pathak, Ld. counsels for A-3 Ramesh Chandra, A-4 Ajay Chandra and A-5 Upma Chandra.

Sh. Vaibhav Tomar, Ld. Counsel for A-7 M/s Unitech Ltd.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

CBI has submitted reply by way of email. Copy thereof be supplied to Ld. Counsels for the accused persons within two days. Ld. Counsel for A-2 has also placed on record by way of email copy of order passed in similar situation by another Court. Ld. Counsel for A-2 seeks time to argue on the application after going through the reply filed by CBI.

Accordingly, matter is adjourned for arguments on the application filed by A-2 on **31.08.2020 at 11.30 AM.**

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.


(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/18.08.2020

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Proceedings against accused J M Grover (A12) stands abated.

All other accused persons except A-7 H.C. Wadhwa are present on bail.

Sh. P.K. Bhardwaj, Ld. Counsel for A-1 Keshav Sharma.

Sh. Asutosh, Ld. Counsel for Sanjay Gupta (A-2).

Sh. Vishal Gosain and Sh. Nikhil Ahuja, Ld counsels for accused Rekha Sisodia (A9).

Sh. Sunny Sharma, Ld. Counsel for Satish Sharma (A-10) and Rashmi Chhabra (A-11).

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Matter has already been argued by Public Prosecutor as well as on behalf of accused persons. Only arguments in rebuttal on behalf of prosecutor was to take place and for that purpose Ld. PP for the CBI seeks sometime. Ld. PP for the CBI submits that since physical hearing of matter is likely to be started from 1st Sept. 2020 any date after 1st of Sept be given as he has to show some documents..

Accordingly, at his request, matter is adjourned to **14.09.2020**, a date suitable to all Counsels and parties.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
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Accused persons Shambhu Prasad (A-2), Jaspreet Kaur (A-5), Majari (A-6), Santosh Kumar Singh (A-10), Bhavesh Jha (A-11) and Vinod Kumar Sharma(A-13) are present on bail.

M/s. Dynamic Shells (India) Pvt. Ltd. is represented by its Director Shambhu Prasad Singh (A2).

Shri Arham Masud, counsel for accused persons M/s. Dynamic Shells (India) Pvt. Ltd. (A1), Shambhu Prasad Singh (A2), Jaspreet Kaur (A5), Manjari (A6), Santosh Kumar Singh (A10) and Bhawesh Jha (A11).

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Present matter is at the stage of prosecution evidence. However, in view of the directions of the Hon'ble High Court vide letter no. 249/RG/DHC/2020 dated 06.08.2020, which allows recording of evidence only in ex-parte and uncontested matters through video conferencing, therefore present matter is adjourned to **09.09.2020** for PE.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/18.08.2020